GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO.107 TO BE ANSWERED ON 2ND FEBRUARY, 2022

NATIONAL FOOD SECURITY ACT

107. SHRI JAYADEV GALLA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपओक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government aims to amend the National Food Security Act 2013 and renew the prices given under Schedule 1 as the subsidized prices were fixed for a period of three years from the date of commencement of the Act;
- (b) if so, whether the Government plans to raise the subsidized food prices mentioned in the Schedule;
- (c) if so, the details of the amendment along with the timeline of its implementation;
- (d) if not, whether the Government aims to further reduce the subsidized prices mentioned in the schedule or keep it the same; and
- (e) if so, the reasons for keeping the same prices or decreasing them along with the details of the existing subsidy expenditure in the country?

ANSWER

MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SADHVI NIRANJAN JYOTI)

(a) to (e): The Central Issue Prices of rice/wheat/ coarsegrains fixed at Rs.3/2/1 per kilogram respectively under Schedule-I of the National Food Security Act, 2013 (NFSA) was initially valid for a period of three years from the date of NFSA coming into force, i.e. July 5, 2013. Thereafter, the matter was reviewed from time to time and keeping in view the interests of the vulnerable sections of the population, the prices have been kept unchanged since the implementation of the Act. Further, to safeguard the interests of the NFSA beneficiaries in the wake of ongoing Covid pandemic, no proposal for revision in the Central Issue Prices is pending at the moment with the Government.
